



GOVERNMENT OF ODISHA  
HEALTH & FAMILY WELFARE DEPARTMENT

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NOTIFICATION

No. HFW-SCH-I-COVID-0025-2020 1 9 6 4 6 /H, Date: 31.08.2020

In exercise of the powers conferred by sections 2 and 3 of the Epidemic Diseases Act, 1897 (3 of 1897), the State Government do hereby make the following regulations further to amend the Odisha COVID-19 Regulations, 2020 issued under the Notification No.HFW-SCH-I-EMER-0001-2020/9570/H dated 03.04.2020 of the Government of Odisha in the Health & Family Welfare Department as amended in the Notifications No.HFW-SCH-I-EMER-0001-2020/9695/H dated 09.04.2020, No.HFW-SCH-I-EMER-0001-2020/9836/H dated 16.04.2020 and No.HFW-SCH-I-EMER-0001-2020/12556/H dated 01.06.2020, namely: -

1. (a) These regulations may be called The Odisha COVID-19 (Fourth Amendment) Regulations, 2020.  
  
(b) They shall come into force at once.
2. In the Odisha COVID-19 Regulations, 2020 (hereinafter referred to as 'the said Regulations'), after regulation 4-B, the following regulations shall be inserted, namely: -

**"4-C. Bar on Congregation:**

Congregations by general public beyond 10 persons at a place at any point of time, whether within closed premises or outdoor, is prohibited for containing the spread of the disease. However, in the exigencies of public service, the District Magistrate or as the case may be the Municipal Commissioner may, by order in writing, allow congregation of people beyond 10 persons, for the reasons mentioned in the said order.

**4-D. Maintaining physical distancing:**

- a. Physical distance of at least 6 feet between two persons shall be maintained in all shops, commercial establishments and other public places.
- b. The owner or manager or person in charge of the shop or commercial establishment shall be personally responsible for such maintenance of physical distance in their respective shops and commercial establishments.
- c. The customers and other persons coming to the shops or commercial establishments shall also maintain physical distance of at least 6 feet between two persons.

**4-E. Marriage Function:**

- a. Marriage and its related functions shall be held only with prior permission (in writing or through electronic communication) of the local Police Station.
- b. Total participants in the marriage function at the marriage venue including groom, bride, family members of groom and bride, friends, relatives, guests, priests, personnel of support services like food preparation and distribution, and other persons put together shall not exceed 50 (fifty) cumulatively.
- c. There shall be no marriage procession.
- d. Other COVID-19 related safety protocols contained in the said regulations shall be maintained during marriage and its related functions.
- e. The host and owner or manager of the marriage premises as well as the participants shall be responsible for observance of this regulation."

**4-F. Funeral Function:**

- a. Funeral and its related functions shall be held with prior permission (in writing or through electronic communication) of the local Police Station. However, cremation may be carried out under intimation to the local police station in writing or through electronic communication.
- b. The number of persons participating in the funeral function including the family members, relatives, friends, priests, drivers and staff of vehicles and other persons taken together shall not exceed 20 (Twenty).
- c. Other COVID-19 related safety protocols contained in the said regulations shall be maintained during Funeral and its related functions.
- d. The host and owner or manager of the premises of the funeral function as well as the participants shall be responsible for observance of this regulation."

3. In the said Regulation, for regulation 10-A, the following regulation shall be substituted, namely: -

**10-A. Compounding of Offence:**

Any offence for violation of the provisions contained in regulation 4-A, 4-B, 4-C, 4-D, 4-E or 4-F shall be compounded by the officer mentioned in column (5) of the table below on payment of the amount specified in column(4) of the said table.

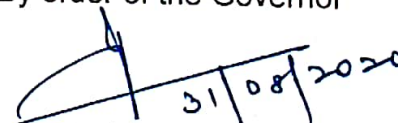
Table

Sl. No	Regulation which is violated	Offence committed by	Amount for compounding of offence	Officers authorised to compound
(1)	(2)	(3)	(4)	(5)
1.	4-A – Use of Mask or 4-B – Prohibition of spitting.	Individual	One thousand rupees for the first or second offence and five thousand	All officers of the Block not below the rank of Extension Officer, all officers not below the rank of Additional Tahasildar, all police officers not below the rank of Assistant Sub-

			rupees for subsequent offence.	Inspector of Police and all officers of Urban Local Body not below the rank of Ward Officer.
2.	4-C - Bar on Congregation.	Person organising or causing the congregation save with the permission of the competent authority	One lakh rupees	All officers of the Block not below the rank of Additional Block Development Officer, all officers not below the rank of Additional Tahasildar, all police officer not below the rank of Sub-Inspector of Police and all officers of Urban Local Body not below the rank of Zonal Officer or Deputy Commissioner.
3.	4-D - Maintaining physical distancing.	Customer or any other person coming to the shop or commercial establishment	Two thousand rupees for the first offence and ten thousand rupees for subsequent offence	All officers of the Block not below the rank of Additional Block Development Officer, all officers not below the rank of Additional Tahasildar, all police officer not below the rank of Sub-Inspector of Police and all officers of Urban Local Body not below the rank of Zonal Officer or Deputy Commissioner.
		Owner or manager or person in charge of the shop or commercial establishment	Fifty thousand rupees for the first offence and one lakh rupees for subsequent offence	
4.	4-E - Marriage Function.	Organisers of marriage including bridegroom, bride, parents of bridegroom and bride and owner of premises where marriage function is held in violation of the provisions	One lakh rupees	All officers of the Block not below the rank of Additional Block Development Officer, all officers not below the rank of Additional Tahasildar, all police officer not below the rank of Sub-Inspector of Police and all officers of Urban Local Body not below the rank of Zonal Officer or Deputy Commissioner.

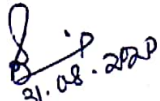
		Individuals participating in the marriage function held in violation of the provisions	Two thousand rupees for the first offence and ten thousand rupees for subsequent offence	
5.	4-F - Funeral Function	Organisers of funeral function and owner of premises where funeral function is held in violation of the provisions	Fifty thousand rupees	All officers of the Block not below the rank of Additional Block Development Officer, all officers not below the rank of Additional Tahasildar, all police officer not below the rank of Sub-Inspector of Police and all officers of Urban Local Body not below the rank of Zonal Officer or Deputy Commissioner.
		Individuals participating in the funeral function held in violation of the provisions	Two thousand rupees for the first offence and ten thousand rupees for subsequent offence	

By order of the Governor

  
31/08/2020  
Additional Chief Secretary to Government

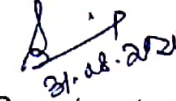
**Memo No. 19647 /H, Date: 31.08.2020**

Copy forwarded to the Gazette Cell, Lokaseva Bhavan, C/o. Commerce Department, Bhubaneswar with a request to publish this notification in the next issue of the Odisha Extraordinary Gazette and supply 50 (fifty) copies of the same to this Department for record.

  
31.08.2020  
Joint Secretary to Government.

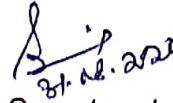
**Memo No. 19648 /H, Date: 31.08.2020**

Copy forwarded to the AG (A & E), Odisha Bhubaneswar for information and necessary action.

  
31.08.2020  
Joint Secretary to Government.

**Memo No. 19649 /H, Date: 31.08.2020**

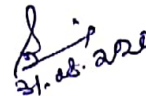
Copy forwarded to All Departments/ All HoDs / DG&IG, Prisons / Member, Board of Revenue / All RDCs / All Collectors / All CDM&PHOs / All Superintendents of Govt. MC&Hs / All Municipal Commissioners of Municipal Corporations / All Sub-Collectors / All BDOs / All Tahasildars / All Executive Officers of Urban Local Bodies for information and necessary action.

  
31.08.2020

Joint Secretary to Government.

**Memo No. 19650 /H, Date: 31.08.2020**

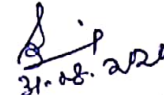
Copy forwarded to all Directors under Health & Family Welfare Deptt./ MD, NHM, Odisha, Bhubaneswar / MD, OSMCL, Bhubaneswar / Director, Tourism, Bhubaneswar / State Surveillance Officer, O/o. DPH, Odisha for information and necessary action.

  
31.08.2020

Joint Secretary to Government.

**Memo No. 19651 /H, Date: 31.08.2020**

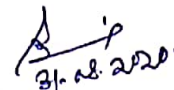
Copy forwarded to all Sections of Health & Family Welfare Department for information and necessary action.

  
31.08.2020

Joint Secretary to Government.

**Memo No. 19652 /H, Date: 31.08.2020**

Copy forwarded to the PS to Chief Minister, Odisha / P.S to Minister, Health & FW, Odisha / P.S to Chief Secretary, Odisha / P.S to Additional Chief Secretary to Govt., Health & FW Department for kind information of Hon'ble Chief Minister / Hon'ble Minister, Health & FW / Chief Secretary / Additional Chief Secretary, Health & FW Department respectively.

  
31.08.2020

Joint Secretary to Government.